(c) Where seepage is excessive and it is not possible to retrieve the seeping water by pumping from the ground, lining of canals has been found to be techno-economically justifiable.

(d) As no physical account is maintained, it is not possible to estimate the cost of lining all the balance length of the canals.

(e) There are no plans for lining the canals and channels in their entire length. Only selective lining is proposed where necessary and economically viable such as for structural safety of the system in sandy reaches of canals, for strengthening the canal banks and where ground water table is high.

Implementation of Cauvery Water Tribunal Award

3503. DR. SANJAYA SINH:
SHRI TINDIVANAM G. VENKATRAMAN:
SHRI N. E. BALARAM:
SHRI J. S. RAJU:
SHRI S. MUTHU MANI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) what is the present status of the Cauvery Water Tribunal Award;

(b) whether it is a fact that the Karnataka Government has rejected the Central Governments proposal to set up a Joint Regulation Committee to monitor the implementation of the award, if so, the reasons advanced by the Karnataka Government; and

(c) what steps Government have taken or proposed to take to resolve the long pending water disputes?

THE MINISTER OF WATER RESOURCES (SHRI V. C. SHUKLA): (a) The Order of the Cauvery Water Disputes Tribunal given on 25-6-91 has been notified in the Gazette of India on 10-12-91 under Section 6 of the Inter-State Water Disputes Act, 1956 in order to make it effective.

(b) The Chief Minister of Karnataka indicated his inability to accept the suggestion without knowing the procedures and modalities.

(c) Cauvery Water Disputes Tribunal has been set up on 2-6-1990 for adjudication of Cauvery Water Dispute.

Bredford Morse Report

3504. SHRI ANANTRAY DEVSHANKER DAVE:
SHRI CHIMANBHAI MEHTA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Review Team appointed by the World Bank to review the implementation of the rehabilitation and environment protection measures of Sardar Sarovar Project under the Chairmanship of Mr. Bredford Morse is an one sided report and whether the World Bank has stopped aid to that project;

(b) whether it is a fact that the Morse Report has rejected the findings of the experts and tribunals about the availability of 27 MAF;

(c) whether the World Bank in past stated that Sardar Sarovar Project would benefit 30 million people of Gujarat and would give permanent employment to about one million people; and

(d) whether Sardar Sarovar Project would irrigate 18 lakh hectares of agricultural land, provide generation for 1450 mw of power and supply of drinking water to thousands of villages?

THE MINISTER OF WATER RESOURCES (SHRI V. C. SHUKLA): (a) In their report, the Review Team commented on the issues associated with the resettlement and rehabilitation of the persons affected by the